

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 132/TT/2020**

Date: 15.9.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 tariff block and (ii) determination of transmission tariff of the 2019-24 tariff block for two assets under Northern Region System Strengthening Scheme-XX in Northern Region.

Sir,

With reference to the captioned above mentioned petition, I am directed to request you to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 30.9.2020:

**2014-19 Period**

- a) Form 4 in respect of Asset 1.
- b) Forms- 5, 12A in respect of Asset 2.;
- c) Statement of IDC in respect of instant assets.
- d) Justification for ACE.
- e) Whether the ACE claimed is within the cut-off date or beyond the cut-off date and the same is as per original scope of work.
- f) In respect of ACE claimed, details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations.

g) In respect of ACE claimed, details in the following format for instant assets :-

Asset No.	Head wise /Party wise	Particulars#	Year of ACE	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

### 2019-24 Tariff Period

- a) Details of additional capitalization claimed in 2019-24 period along with justification.
- b) Clarify whether the entire scope of work defined under Northern Region System Strengthening Scheme-XX in Northern Region has been completed and is covered in the instant petition. Details/ status of remaining under construction elements/ assets, if any, covered in the transmission project.

2. In case the above information is not filed within the specified time, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**